

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MARUTHI TUBES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MARUTHI TUBES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	29/03/1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25201TG1995PTC019859
5.	Address of the registered office and principal office (if any) of corporate debtor	133-A, Alkarim Trade Centre, Ranigunj, Secunderabad – 500 003
6.	Insolvency commencement date in respect of corporate debtor	10 th November 2021 (Order received on 18th November 2021)
7.	Estimated date of closure of insolvency resolution process	9 th May, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Bondalapati Srinivasa Rao I.P.No.IBBI/IPA-001/IP-P-01643/2019-2020/12743
9.	Address and e-mail of the interim resolution professional, as registered with the Board	H No. 10 -2-289, Flat no 303, Chakkilam N N R Estates, Shanthi nagar, Masabtank, Hyderabad – 500 028 Email ID- bsrfa@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Bondalapati Srinivasa Rao 402B, Technopolis, Chikoti Gardens Begumpet, Hyderabad – 500 016 Email ID- maruthitubescirp@gmail.com
11.	Last date for submission of claims	2 nd December 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Will identify on determining classes of creditors
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Website: https://www.ibbi.gov.in/home/downloads b) Physical Address: Will be provided later

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MARUTHI TUBES PRIVATE LIMITED on 10th November 2021 (Order received on 18th November, 2021).

The creditors of MARUTHI TUBES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 2nd December 2021 to the interim resolution professional at the address mentioned against **entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. – **will be provided later**

Submission of false or misleading proofs of claim shall attract penalties.

SRINIVASA RAO
BONDALAPATI

Bondalapati Srinivasa Rao
Insolvency Professional,

Place: Hyderabad
Date: 19th November 2021

I.P.No.IBBI/IPA-001/IP-P-01643/2019-2020/12743